

In addition to the works under YAP, the State Governments of Delhi, Haryana and Uttar Pradesh have also taken up sewerage and sewage treatment works under other State and Central Plans to address the pollution load being discharged to the river Yamuna.

Environmental damage in Aravali region due to mining

910. SHRI BHARATKUMAR RAUT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware that over-exploitation of mines in the Aravali region has caused irreparable environmental damage, especially in Faridabad, Gurgaon and Mewat areas;

(b) the salient features of the recent orders of Supreme Court in regard to ban on mining in these areas; and

(c) the steps being taken to implement Supreme Court orders, to save the region from further degradation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) In view of continued damage to environment and ecology in Aravali region, the Hon'ble Supreme Court of India in I.A. No. 1967 in I.A. No. 1785 in Writ Petition (c) No. 4677 of 1985 in the matter of M.C. Mehta Vs. Union of India and Ore, *vide* order dated 8th May, 2009 have suspended all mining operations in the Aravali Hill range falling in the State of Haryana within the area of approximately 448 sq. k.m. in the Districts of Faridabad and Gurgaon including Mewat till reclamation plan duly certified by the State of Haryana, Ministry of Environment & Forests (MoEF) and Central Empowered Committee (CEC) is prepared in accordance with the statutory provisions contained in various enactments enumerated in the order such as Mineral Conservation and Development Rules, 1988, Mineral Concession Rules, 1960, Environment (Protection) Act, 1986 and Air (Prevention) and Control of Pollution Act, 1981.

(c) The reclamation and rehabilitation plan for the mined out areas would need to be prepared accordingly by the respective lessee for consideration of the State Government, Ministry of Environment & Forests and Central Empowered Committee and implemented thereafter.

Managing dumping of e-waste into rivers and land fills

911. SHRI PRAKASH JAVADEKAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is taking or proposing to take action to manage tonnes of e-waste being dumped indiscriminately into rivers and land fills all over the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests has notified the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous waste which includes e-waste. As per these Rules, only the actual users who are having environmentally sound recycling facilities are granted registration by the Central Pollution Control Board (CPCB) for the purpose of recycling such waste. Guidelines for Environmentally Sound Management of e-waste have been formulated and published. No information has been brought to the notice of the Ministry regarding dumping of e-waste into rivers and land fills.

(c) Does not arise.

Plantation of herbal plants

†912. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of proposals received from Madhya Pradesh for Development of National Park, Madhya Pradesh Natural Resources and Livelihood Project, Medicinal Park Development and the scheme for plantation of herbal plants, during the last three years;

(b) the number of proposals approved out of these and the amount sanctioned for this purpose, so far;

(c) the details of present status of pending proposals, proposal-wise; and

(d) by when the remaining proposals are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No such scheme as Madhya Pradesh Natural Resources and Livelihood Project, Medicinal Park Development and the Plantation of Herbal Plants is operational in the Ministry of Environment and Forests. However, there is a component of "Regeneration of Perennial herbs and shrubs of medicinal value" under the "National Afforestation Programme Scheme, (NAP)". With respect to this component, 12 proposals have been received during last three years (2006-07 to 2008-09). All 12 proposals were approved releasing Rs. 299.77 lakhs. For Development of National Parks and Sanctuaries, 88 proposals were received during last three years (2006-07 to 2008-09) from Madhya Pradesh under different Schemes of Ministry, *i.e.*, 'Integrated Development of Wildlife Habitats' and 'Project Tiger' out of which 86 proposals were approved releasing Rs. 13187.882 lakhs.

(c) and (d) Proposals are considered on financial year basis and proposals once rejected are not reconsidered.

Setting up of Compensatory Afforestation Management and Planning Authorities

913. DR. T. SUBBARAMI REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

†Original notice of the question was received in Hindi